

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 06/81 HELD ON 11.05.2010.

The Meeting No. 06/81 of Norms Committee-II was held on 11.05.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Sh. S.K. jain, DO	DIPP
2.	Sh. Gajraj Singh	DHI
3.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
4.	Sh. A. K. Mishra, Asst. Dir.	MOS
5.	Sh. Rajinder Pal Singh, DDG	DGFT
6.	Sh. Narendra Vashista, FTDO	DGFT

1	Case No.:1666/26/81-ALC2/2007	Party Name:SIETZ TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00788/AM07/	RLA File :05/24/040/00843/AM07/	Lic.No/Date:0510197640 10.01.2007	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. Based on the recommendation of the representative of DC(MSME) present in the meeting, NC decided to ratify the norms in respect of the subject advance authorisation, as per following modification:- i. Import item Nos. 5,10,14,15 may be allowed on net to net basis. ii. Import item Nos. 3,4,8,9,12,13,17 & 18 may be allowed as 1.13 Kg/Kg content in the export product.				

iii. Import item Nos. 1, 2, 6, 7, 11 & 16 may be allowed as 1.4 sq. mtr/sq. mtr.

R/A may take suitable consequential action accordingly.

2	Case No.: 31/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00213/AM10/	RLA File :03/94/040/01278/AM08/	Lic.No/Date:0310464531 11.03.2008	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.			
3	Case No.: 27/11/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00145/AM09/	RLA File :05/24/040/00916/AM08/	Lic.No/Date:0510220390 09.05.2008	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. NC observed that the earlier minutes were wrongly recorded as ratified, whereas D/L only was issued. Since it was categorized under approved list, case was not brought up before NC. After realizing the mistake case is reviewed. Reply to D/L has been received and the case is under examination of DIPP. The case stands deferred and to be re-listed on 06.07.2010.			
4	Case No.: 20/27/81-ALC2/2009	Party Name:ABB LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00202/AM10/	RLA File :07/21/040/00757/AM09/	Lic.No/Date:0710061858 22.12.2008	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			
5	Case No.: 24/42/81-ALC2/2008	Party Name:VICTORY TRANSFORMERS & SWITCHGEARS LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: approved
	HQ File :01/81/050/00658/AM09/	RLA File :09/24/040/00252/AM09/	Lic.No/Date:0910036578 05.01.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(24)/2000/TSW(B)/183 dated 16.04.2010 as per following modification:-

- i) Net weight of export product as 300.86 Kg.per transformer may be indicated in the authorization in addition to quantity in numbers.
- ii) Quantity of import item No.1 may be allowed as 38,000 Kg. including 3% wastage, as claimed by the firm.
- iii) Quantity of import item No.2 may be reduced to 14,000 Kg.as per SION C-325.
- iv) Quantity of import item No.3 may be reduced to 44,800 Kg. based on the specification/information provided by the firm.
- v) Quantity of import item No.4 may be allowed as per SION C-325.
- vi) Import item No.,5 to 7 are not recommended as the firm has not been information as per SI.No.11 of SDL and are also not allowed in SION.
- vii) Quantity of import item No.8 may be reduced to 187.5 Kg. taking cue from SION C-325.

R/A may take suitable consequential action accordingly.

6	Case No.:10/46/81-ALC2/2008	Party Name:KDDL LTD.,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00693/AM09/	RLA File :07/24/040/00579/AM09/	Lic.No/Date:0710062546 23.01.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

7	Case No.:19/48/81-ALC2/2008	Party Name:DELTON CABLES LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Rejected
	HQ File :01/81/050/00724/AM09/	RLA File :05/24/040/00664/AM09/	Lic.No/Date:0510235840 05.02.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the firm has failed to furnish the proper reply. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

8	Case No.: 27/27/81-ALC2/2009	Party Name:L M GLASFIBER (INDIA) PVT LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00209/AM10/	RLA File :07/24/040/00641/AM09/	Lic.No/Date:0710063326 27.02.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.			

9	Case No.: 12/51/81-ALC2/2009	Party Name:POSCO-INDIA PUNE PROCESSING CENTER PVT. LTD.,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00527/AM10/	RLA File :31/24/040/00330/AM09/	Lic.No/Date:3110037760 19.03.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 06.07.2010.			

10	Case No.: 28/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00497/AM10/	RLA File :03/95/040/00848/AM09/	Lic.No/Date:0310513423 26.03.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.			

11	Case No.: 29/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00498/AM10/	RLA File :03/95/040/00849/AM09/	Lic.No/Date:0310513425 26.03.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.			

12	Case No.: 35/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00504/AM10/	RLA File :03/95/040/00845/AM09/	Lic.No/Date:0310513424 26.03.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.			

13	Case No.: 42/50/81-ALC2/2009	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00511/AM10/	RLA File :08/24/040/00255/AM09/	Lic.No/Date:0810079063 30.03.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the application of the firm is not received despite reminders. Therefore, the Committee decided to issue final reminder to RA for forwarding the copy of the application of the firm. This reminder may be treated as final and the case will be closed on the part of NC if application is not received before 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.			

14	Case No.: 34/50/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00503/AM10/	RLA File :03/95/040/00837/AM09/	Lic.No/Date:0310514053 01.04.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.			

15	Case No.: 9/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
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HQ File :01/81/050/00191/AM10/	RLA File :03/95/040/00009/AM10/	Lic.No/Date:0310515887 16.04.2009	Defer Date:06.07.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.			

16	Case No.:8/27/81-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Rejected
	HQ File :01/81/050/00190/AM10/	RLA File :03/95/040/00004/AM10/	Lic.No/Date:0310518039 01.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

17	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from MNRES are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.			

18	Case No.:29/27/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00211/AM10/	RLA File :04/24/040/00026/AM10/	Lic.No/Date:0410104670 18.05.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The case stands deferred and to be re-listed on 06.07.2010.			

19	Case No.:47/27/81-ALC2/2009	Party Name:REINDEER SYSTEMS PVT LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deferred and Re-indexed
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HQ File :01/81/050/00229/AM10/	RLA File :04/24/040/00028/AM10/	Lic.No/Date:0410104664 18.05.2009	Defer Date:06.07.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 06.07.2010.			

20	Case No.:23/27/81-ALC2/2009	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: approved
	HQ File :01/81/050/00205/AM10/	RLA File :03/94/040/00164/AM10/	Lic.No/Date:0310522291 02.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:- 1. Words “4 mm thick” may be suffixed with the description of export product. 2. Net weight of export product may be specified as 117887 Kgs. 3. Thickness of import item at Sl. No. 1 may be modified as 0.5 mm. 4. Quantity of import item at S.No.1 may be allowed as applied for i.e.59797.467 Kgs. inclusive of a wastage of 2% as applied for by the firm. 5. Quantities of import items at S.No.2, 3 & 4 may be allowed as applied for i.e. 62225.305 Kgs., 22302.977 sq.mtrs. & 44605.89 sq.mtrs. respectively inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.			

21	Case No.:28/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Approved
	HQ File :01/81/050/00210/AM10/	RLA File :07/24/040/00084/AM10/	Lic.No/Date:0710065141 02.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:- 1. Inputs for export products at Sl. Nos. 1 to 10, 12 to 16, 19 to 31, 33, 34, 36, 39 & 40 may be permitted on repeat basis as per Advance Authorization No.0710057833 dated 11.06.2008 ratified in NC meeting No.53/80 dated 31.03.2009.			

2. Input for export product at Sl. No. 11 may be permitted on repeat basis as per Advance Authorization No.0710052885 dated 14.08.2007 ratified in NC meeting No.6/80 dated 12.05.2009.
3. Inputs for export products at Sl. Nos. 17, 18, 37 & 38 may be permitted as per Advance Authorization No.0710048324 dated 9.11.2006 ratified in NC meeting No. 3/80 dated 17.04.2007.
4. Inputs for export products at Sl. Nos. 32 & 35 may be permitted on repeat basis as per Advance Authorization No.0710059704 dated 11.09.2008 ratified in NC meeting No.12/81 dated 23.06.2009.

R/A may take suitable consequential action accordingly.

22	Case No.: 54/27/81-ALC2/2009	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00236/AM10/	RLA File :34/24/040/00030/AM10/	Lic.No/Date:3410024344 02.06.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.			

23	Case No.: 6/13/81-ALC2/2009	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Rejected
	HQ File :01/81/050/00074/AM10/	RLA File :05/24/040/00004/AM10/	Lic.No/Date:0510243219 08.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the firm has failed to furnish the reply to MIT and decided to reject the request of the firm. Endorse a copy of decision to MIT also. R/A may take suitable consequential action accordingly.			

24	Case No.: 18/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00200/AM10/	RLA File :07/24/040/00099/AM10/	Lic.No/Date:0710065366 12.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:-			

1. Inputs for export products at Sl. Nos. 1 to 3 & 5 may be permitted on repeat basis as per Advance Authorization No. 0710059704 dated 11.09.2008 ratified in NC meeting No.12/81 dated 23.06.2009.
2. For export product at Sl. No. 4, import item at Sl. No. 4 may be allowed as 5.39 Kgs. inclusive of 44 % wastage after taking 15 % recovery as per decision taken for similar product covered in advance Authorization No. 0710059704 dated 11.09.2008 ratified in NC meeting No.12/81 dated 23.06.2009.

R/A may take suitable consequential action accordingly.

25	Case No.:19/27/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Approved
	HQ File :01/81/050/00201/AM10/	RLA File :07/24/040/00100/AM10/	Lic.No/Date:0710065365 12.06.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:- Advance Authorization may be ratified as under on repeat basis as per Advance Authorization No.0710057833 dated 11.06.2008 ratified in NC meeting No.53/80 dated 31.03.2009. 1. Quantity of import item at S.No. 1 may be allowed as 11.73 Kgs. inclusive of 336 % wastage after taking 15% recovery. 2. Quantities of import items at S.Nos. 2 & 3 may be allowed as 495.95 Kgs. each inclusive of 114 % wastage after taking 15% recovery 3. Quantity of import item at S.No. 4 may be allowed as 36.35 Kgs. inclusive of 87 % wastage after taking 15% recovery. 4. Quantity of import item at S.No. 5 may be allowed as 35 Kgs. inclusive of 98 % wastage after taking 15% recovery. 5. Quantities of import items at S.Nos. 6 & 7 may be allowed as 170.51 Kgs. & 145.37 Kgs. respectively inclusive of 87 % wastage after taking 15% recovery. 6. Quantity of import item at S.No. 8 may be allowed as 15.93 Kgs. inclusive of 111 % wastage after taking 15% recovery. 7. Quantity of import item at S.No. 9 may be allowed as 13.06 Kgs. inclusive of 62 % wastage after taking 15% recovery. 8. Quantity of import item at S.No. 10 may be allowed as 9.11 Kgs. inclusive of 499 % wastage after taking 15% recovery. 9. Quantity of import item at S.No. 11 may be allowed as 10.4 Kgs. inclusive of 73 % wastage after taking 15% recovery. 10. Quantity of import item at S.No. 12 may be allowed as 0.65 Kgs. inclusive of 81 % wastage after taking 15% recovery. 11. Quantity of import item at S.No. 13 may be allowed as 2.64 Kgs. inclusive of 91 % wastage after taking 15% recovery. 12. Quantity of import item at S.No. 14 may be allowed as 14.2 Kgs. inclusive of 39 % wastage after taking 15% recovery. 13. Quantity of import item at S.No. 15 may be allowed as 45.92 Kgs. inclusive of 494 % wastage after taking 15% recovery. R/A may take suitable consequential action accordingly.				

26	Case No.:11/27/81-ALC2/2009	Party Name:DYNATECH FURNACES (BOMBAY) PVT.LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00193/AM10/	RLA File :03/94/040/00172/AM10/	Lic.No/Date:0310524162 15.06.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

27	Case No.:13/13/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00081/AM10/	RLA File :09/24/040/00073/AM10/	Lic.No/Date:0910038235 16.06.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

28	Case No.:44/27/81-ALC2/2009	Party Name:BOSCH LIMITED,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:
	HQ File :01/81/050/00226/AM10/	RLA File :07/24/040/00159/AM10/	Lic.No/Date:0710065933 14.07.2009	Rejected
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

29	Case No.:36/50/81-ALC2/2009	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00505/AM10/	RLA File :08/24/040/00099/AM10/	Lic.No/Date:0810081589 21.07.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 06.07.2010.			

30	Case No.:7/19/81-ALC2/2009	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81-ALC2/2010	Status:Approved
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		11.05.2010	
HQ File :01/81/050/00138/AM10/	RLA File :03/95/040/00001/AM10/	Lic.No/Date:0310531464 30.07.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per following modifications:- 1. The quantities of import items may be allowed as per SION C-1289. 2. RA to examine the case accordingly. 3. The quantity indicated against S.No. 6 of the list of item of import may be deleted. R/A may take suitable consequential action accordingly.			

31	Case No.: 10/21/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00150/AM10/	RLA File :05/23/040/00006/AM10/	Lic.No/Date:0510247502 11.08.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the copy of application may again be forwarded to DIPP alongwith comments from MIT since it is reported that the item do not relates to them. The case stands deferred and to be re-listed on 06.07.2010.			

32	Case No.: 41/27/81-ALC2/2009	Party Name:CONTROL AUTOMATION PROJECTS PVT LTD,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Close
	HQ File :01/81/050/00223/AM10/	RLA File :03/94/040/00415/AM10/	Lic.No/Date:0310533468 12.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the copy from RA is still awaited and it is presumed that ratification is not required by R.A. Therefore, NC decided to close the case of the firm. R/A may be informed accordingly.			

33	Case No.: 46/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00515/AM10/	RLA File :08/24/040/00132/AM09/	Lic.No/Date:0810082295 13.08.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 54885 Kgs inclusive of 75 % wastage as per SION C-297.

R/A may take suitable consequential action accordingly.

34	Case No.:38/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00507/AM10/	RLA File :08/24/040/00257/AM09/	Lic.No/Date:0810082370 19.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 12075 Kgs inclusive of 75 % wastage as per SION C-297. R/A may take suitable consequential action accordingly.			

35	Case No.:39/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Approved
	HQ File :01/81/050/00508/AM10/	RLA File :08/24/040/00259/AM09/	Lic.No/Date:0810082371 19.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 128230 Kgs inclusive of 75 % wastage as per SION C-297.			

R/A may take suitable consequential action accordingly.

36	Case No.: 40/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00509/AM10/	RLA File :08/24/040/00009/AM09/	Lic.No/Date:0810082363 19.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 18417 Kgs inclusive of 75 % wastage as per SION C-297. R/A may take suitable consequential action accordingly.			

37	Case No.: 41/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00510/AM10/	RLA File :08/24/040/00243/AM09/	Lic.No/Date:0810082368 19.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 35000 Kgs inclusive of 75 % wastage as per SION C-297. R/A may take suitable consequential action accordingly.			

38	Case No.: 43/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00512/AM10/	RLA File :08/24/040/00215/AM09/	Lic.No/Date:0810082367 19.08.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 26250 Kgs inclusive of 75 % wastage as per SION C-297.

R/A may take suitable consequential action accordingly.

39	Case No.: 44/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00513/AM10/	RLA File :08/24/040/00256/AM09/	Lic.No/Date:0810082369 19.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 31266 Kgs inclusive of 75 % wastage as per SION C-297. R/A may take suitable consequential action accordingly.			

40	Case No.: 45/50/81-ALC2/2009	Party Name:POGGEN-AMP NAGARSHETH POWERTRONICS LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00514/AM10/	RLA File :08/24/040/00133/AM09/	Lic.No/Date:0810082364 19.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 14000 Kgs inclusive of 75 % wastage as per SION C-297			

R/A may take suitable consequential action accordingly.

41	Case No.: 17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee decided that the copy of application may be referred to DOT. The case stands deferred and to be re-listed on 06.07.2010.			

42	Case No.: 33/50/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00502/AM10/	RLA File :03/95/040/00952/AM09/	Lic.No/Date:0310535083 25.08.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: - 1. Detailed calculations for the requirement of each raw material, export product wise and the weight of cable supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. alongwith net weight 3. Total requirement of each raw material, export product wise, in a tabular form			

43	Case No.: 7/51/81-ALC2/2009	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00522/AM10/	RLA File :22/21/040/00060/AM10/	Lic.No/Date:2210009213 27.08.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

44	Case No.: 1/26/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00177/AM10/	RLA File :09/24/040/00223/AM10/	Lic.No/Date:0910039304 16.09.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

45	Case No.: 10/33/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/80/050/00476/AM10/	RLA File :05/23/040/00034/AM10/	Lic.No/Date:0510249536 17.09.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

46	Case No.: 5/27/81-ALC2/2009	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Rejected
	HQ File :01/81/050/00187/AM10/	RLA File :04/24/040/00136/AM10/	Lic.No/Date:0410107978 23.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

47	Case No.: 14/27/81-ALC2/2009	Party Name:TRANSLLOY INDIA PVT. LTD.,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00196/AM10/	RLA File :03/95/040/00318/AM10/	Lic.No/Date:0310538895 23.09.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the File was handed over to DC(MSME) representative present in the meeting. The case stands deferred and to be re-listed on 06.07.2010.			

48	Case No.: 50/27/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Closed
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HQ File :01/81/050/00232/AM10/	RLA File :34/24/040/00092/AM10/	Lic.No/Date:3410025173 24.09.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the R.A has informed that the A.A has been issued on repeat basis vide their letter No.34/24/40/92/AM10 dt.22.3.2010 . Therefore, NC decided to close the case of the firm. R/A may take suitable consequential action accordingly.			

49	Case No.: 62/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00244/AM10/	RLA File :03/95/040/00343/AM10/	Lic.No/Date:0310539390 25.09.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the information from the firm is awaited by MIT and decided to ask the exporter to furnish the reply to MIT with a copy to DGFT. The case stands deferred and to be re-listed on 06.07.2010.			

50	Case No.: 63/27/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00245/AM10/	RLA File :03/95/040/00342/AM10/	Lic.No/Date:0310539395 25.09.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the information from the firm is awaited by MIT and decided to ask the exporter to furnish the reply to MIT with a copy to DGFT. The case stands deferred and to be re-listed on 06.07.2010.			

51	Case No.: 21/50/81-ALC2/2009	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00490/AM10/	RLA File :03/95/040/00327/AM10/	Lic.No/Date:0310539383 25.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP with following modification:- 1. Quantity of import item at S.No. 1 may be allowed as 32897 Kgs. Inclusive of a wastage of 7%. 2. Quantity of import item at S.No. 2 may be allowed as 15188 Kgs. Inclusive of a wastage of 5%. 3. Quantity of import item at S.No. 3 may be allowed within 2% of FOB value of exports.			

4. Quantity of import item at S.No. 4 may be allowed as 11161 Kgs. on net to net basis as applied for by the firm.

R/A may take suitable consequential action accordingly.

52	Case No.:8/50/81-ALC2/2009	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00477/AM10/	RLA File :03/94/040/00557/AM10/	Lic.No/Date:0310540717 07.10.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.			

53	Case No.:20/50/81-ALC2/2009	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00489/AM10/	RLA File :03/94/040/00558/AM10/	Lic.No/Date:0310540718 07.10.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.			

54	Case No.:10/50/81-ALC2/2009	Party Name:HBL POWER SYSTEMS LTD.,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00479/AM10/	RLA File :09/24/040/00253/AM10/	Lic.No/Date:0910039639 19.10.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 06.07.2010.			

55	Case No.:15/50/81-ALC2/2009	Party Name:KALPANA INTERNATIONAL	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00484/AM10/	RLA File :06/24/040/00027/AM10/	Lic.No/Date:0610016468 28.10.2009	Defer Date:06.07.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: -

1. Difference between the export product and the imported inputs, how imported inputs are different to the export products.
2. Drawing/catalogue or sample of each export product.
3. What repairing/rebuilding activities being undertaken on imported inputs.
4. Whether import is for second hand products.

56	Case No.:3/35/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00311/AM10/	RLA File :05/23/040/00060/AM10/	Lic.No/Date:0510252256 10.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the copy of application may again be forwarded to DIPP alongwith comments from MIT since it is reported that the item do not relates to them. The case stands deferred and to be re-listed on 06.07.2010.			

57	Case No.:4/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00312/AM10/	RLA File :09/24/040/00316/AM10/	Lic.No/Date:0910039893 12.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.			

58	Case No.:6/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Withdrawn
	HQ File :01/81/050/00314/AM10/	RLA File :09/24/040/00233/AM10/	Lic.No/Date:0910039905 12.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. NC observed that this case has already been approved by NC in its meeting dated 30.03.2010. Hence decided to withdraw the case.			

59	Case No.: 8/35/81-ALC2/2009	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00316/AM10/	RLA File :09/24/040/00322/AM10/	Lic.No/Date:0910039906 13.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee decided that a copy of reply received from the firm may to be forwarded to DHI. The case stands deferred and to be re-listed on 06.07.2010.			

60	Case No.: 9/35/81-ALC2/2009	Party Name:MYAGERI ELECTRONICS PVT. LIMITED,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00317/AM10/	RLA File :07/21/040/00755/AM10/	Lic.No/Date:0710068273 13.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. RA has informed that the AA was issued on net to net basis. NC decided that a copy of RA's letter may be referred to MIT for comments. The case stands deferred and to be re-listed on 06.07.2010.			

61	Case No.: 11/35/81-ALC2/2009	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00319/AM10/	RLA File :07/24/040/00281/AM10/	Lic.No/Date:0710068276 13.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the information from the firm is awaited by MIT and decided to ask the exporter to furnish the reply to MIT with a copy to DGFT. The case stands deferred and to be re-listed on 06.07.2010.			

62	Case No.: 14/35/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Rejected
	HQ File :01/81/050/00322/AM10/	RLA File :05/23/040/00084/AM10/	Lic.No/Date:0510252731 17.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. Since no reply is received from RA/Licence holder with reference to DGFT letter dater 09.03.2010, it was decided to reject the case. We may also inform RA to treat the second para of the said letter as deleted. R/A may take suitable consequential action accordingly.			

63	Case No.: 16/35/81-ALC2/2009	Party Name:IND METAL EXTRUSIONS PRIVATE LIMITED,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00324/AM10/	RLA File :05/23/040/00071/AM10/	Lic.No/Date:0510252832 18.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.			

64	Case No.: 23/35/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00331/AM10/	RLA File :07/24/040/00293/AM10/	Lic.No/Date:0710068415 19.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. NC debated the comments of MIT and decided that MIT may clarify following and to relist the case on 06.07.2010:- 1. What is the amount of wastage recommended? 2. While calculating wastage whether scrap recovery is taken into account or not. 3. Why accountability clause is recommended when there is substantial wastage recommended.			

65	Case No.: 27/35/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00335/AM10/	RLA File :03/94/040/00716/AM10/	Lic.No/Date:0310546880 20.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the D/L issued on 5-5-2010 as per DHI letter reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 06.07.2010.			

66	Case No.: 26/35/81-ALC2/2009	Party Name:DOLPHIN DIE CAST PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Approved
	HQ File :01/81/050/00334/AM10/	RLA File :07/24/040/00321/AM10/	Lic.No/Date:0710068457 23.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the			

subject advance authorization, as per DIPP with following modification:-

1. Quantities of import items at S.Nos.1 & 2 put together may be allowed within 2% of FOB value of exports.

R/A may take suitable consequential action accordingly.

67	Case No.: 31/35/81-ALC2/2009	Party Name:YAMUNA POWER & INFRASTRUCTURE LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00339/AM10/	RLA File :05/24/040/00320/AM10/	Lic.No/Date:0510253235 24.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the reply to be handed over to DIPP for comments. The case stands deferred and to be re-listed on 06.07.2010.			

68	Case No.: 33/35/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00341/AM10/	RLA File :05/24/040/00372/AM10/	Lic.No/Date:0510253291 25.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.			

69	Case No.: 34/35/81-ALC2/2009	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00342/AM10/	RLA File :07/24/040/00322/AM10/	Lic.No/Date:0710068467 26.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: - 1. Sheet layout diagram indicating the wastage during punching-export product wise. 2. Justification for wastage during forming. 3. Net weight of rivets & Fastners in export product has been indicated as 222.82 MT which appears to be very high keeping in view that the total export weight is 342.751 MT and the same may be clarified.			

70	Case No.: 35/35/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00343/AM10/	RLA File :10/24/040/00092/AM10/	Lic.No/Date:1010036122 26.11.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 06.07.2010.			

71	Case No.: 8/51/81-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00523/AM10/	RLA File :11/24/040/00034/AM10/	Lic.No/Date:1110021364 01.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:- 1. Description of export product may be corrected to “100x 0.5 x2 Switch Board Copper Cables” 2. Quantity of import item may be allowed as 14408 Kgs. inclusive of a wastage of 1 %. R/A may take suitable consequential action accordingly.			

72	Case No.: 3/50/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00472/AM10/	RLA File :03/94/040/00693/AM10/	Lic.No/Date:0310549448 07.12.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: - 1. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format for each export product separately.			

73	Case No.: 32/50/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:6/81-ALC2/2010	Status: Deffered and
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			11.05.2010	Re-indexed
	HQ File :01/81/050/00501/AM10/	RLA File :32/24/040/00040/AM10/	Lic.No/Date:3210042050 07.12.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

74	Case No.:12/50/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00481/AM10/	RLA File :03/94/040/00728/AM10/	Lic.No/Date:0310549600 08.12.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

75	Case No.:31/50/81-ALC2/2009	Party Name:SUZLON STRUCTURES LIMITED.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00500/AM10/	RLA File :08/24/040/00238/AM10/	Lic.No/Date:0810084723 08.12.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

76	Case No.:19/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00488/AM10/	RLA File :04/24/040/00236/AM10/	Lic.No/Date:0410110189 15.12.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from C&PC are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.			

77	Case No.:30/50/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00499/AM10/	RLA File :34/24/040/00144/AM10/	Lic.No/Date:3410025871 15.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:-

1. Words “without Nuts and Screws” may be suffixed with the description of export product.
2. Quantity of import item may be allowed as 51549 Kgs. inclusive of 22% wastage after 1/3rd recovery. “Relevant” word shall be added for import item.

R/A may take suitable consequential action accordingly.

78	Case No.: 1/51/81-ALC2/2009	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00516/AM10/	RLA File :11/24/040/00039/AM10/	Lic.No/Date:1110021445 16.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their I.D.No.15-06/2010-IP dated 06-04-2010 (copy enclosed):- 1. Quantity of Import item may be allowed 21092.80 Kg inclusive of 1 % wastage. 2. Quantity of import item may be allowed as 13020.50 Kg inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

79	Case No.: 2/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00517/AM10/	RLA File :11/24/040/00036/AM10/	Lic.No/Date:1110021447 16.12.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

80	Case No.: 5/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00520/AM10/	RLA File :11/24/040/00021/AM10/	Lic.No/Date:1110021446 16.12.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DHI comments vide their U.O. No. 3(33)2010/TSW(B)/210 dated 26.04.2010(copy enclosed) with some modification:-

Export Product No. 1

1. Net weight of transformers as 2,60,000 kg may be incorporated in the licence.
2. Quantity of import item No.1 may be allowed @ 116,000 kg. each including 7% wastage.
3. Quantity of import item No. 2 may be allowed @ 27855 kg. each including 1% wastage.
4. Quantity of import item No. 3 may be allowed @ 1535 kg. each.
5. Quantity of import item No. 4 may be allowed @ 62,000 kg. each including 10% wastage.
6. Quantity of import item No. 5 may be allowed @ 5500 kg. each including 5% wastage.
7. Quantity of import item No. 6 may be allowed as per GN-4.

Export Product No. 2

1. Net weight of transformers as 175180 kg may be incorporated in the licence.
2. Quantity of import item No.1 may be allowed @ 44,288 kg. each including 7% wastage.
3. Quantity of import item No. 2 may be allowed @ 19,175 kg. each including 1% wastage.
4. Quantity of import item No. 4 may be allowed @ 55,500 kg. each including 10% wastage.
5. Quantity of import item No. 5 may be allowed @ 6000 kg. each including 5% wastage.

R/A may take suitable consequential action accordingly.

81	Case No.:6/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00521/AM10/	RLA File :11/24/040/00037/AM10/	Lic.No/Date:1110021451 18.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DHI comments vide their U.O. No. 3(33)2010/TSW(B)/210 dated 26.04.2010(copy enclosed) :- 1. Quantity of import item No.1 may be allowed as per GN-4. 2. Quantity of import item No. 2 may be allowed as per policy for import of spares. R/A may take suitable consequential action accordingly.			

82	Case No.:3/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00518/AM10/	RLA File :11/24/040/00019/AM10/	Lic.No/Date:1110021483 24.12.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

83	Case No.:4/51/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00519/AM10/	RLA File :11/24/040/00023/AM10/	Lic.No/Date:1110021484 24.12.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

84	Case No.:11/50/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00480/AM10/	RLA File :06/24/040/00036/AM10/	Lic.No/Date:0610016927 31.12.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

85	Case No.:14/50/81-ALC2/2009	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00483/AM10/	RLA File :03/95/040/00584/AM10/	Lic.No/Date:0310553102 31.12.2009	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 06.07.2010.			

86	Case No.:22/50/81-ALC2/2009	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:6/81-ALC2/2010	Status:Deffered and
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			11.05.2010	Re-indexed
	HQ File :01/81/050/00491/AM10/	RLA File :03/95/040/00604/AM10/	Lic.No/Date:0310553119 31.12.2009	Defer Date:06.07.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.				

87	Case No.:13/50/81-ALC2/2009	Party Name:KSH INTERNATIONAL PVT.LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00482/AM10/	RLA File :03/94/040/00844/AM10/	Lic.No/Date:0310553784 05.01.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: - 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format.			

88	Case No.:27/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00496/AM10/	RLA File :04/24/040/00253/AM10/	Lic.No/Date:0410110841 13.01.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from DOT & MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.			

89	Case No.:6/50/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00475/AM10/	RLA File :05/23/040/00137/AM10/	Lic.No/Date:0510256341 15.01.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.			

90	Case No.:9/50/81-ALC2/2009	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00478/AM10/	RLA File :03/94/040/00527/AM10/	Lic.No/Date:0310555773 18.01.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.			

91	Case No.:1/45/81-ALC2/2009	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00431/AM10/	RLA File :04/24/040/00271/AM10/	Lic.No/Date:0410110907 19.01.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.			

92	Case No.:2/45/81-ALC2/2009	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00432/AM10/	RLA File :07/24/040/00391/AM10/	Lic.No/Date:0710069470 19.01.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. NC observed that the comments from MOS are awaited and decided to defer the case. The case stands deferred and to be re-listed on 06.07.2010.			

93	Case No.:3/45/81-ALC2/2009	Party Name:KANADE ANAND UDYOG PVT. LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00433/AM10/	RLA File :03/94/040/00771/AM10/	Lic.No/Date:0310556297	Defer

20.01.2010

Date:06.07.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 02.07.2010. The case stands deferred and to be re-listed on 06.07.2010.

94	Case No.: 4/45/81-ALC2/2009	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Closed
	HQ File :01/81/050/00434/AM10/	RLA File :52/24/040/00029/AM10/	Lic.No/Date:5210029454 21.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the copy from RA is still awaited and it is presumed that ratification is not required by R.A. Therefore, NC decided to close the case of the firm. R/A may be informed accordingly.			

95	Case No.: 5/45/81-ALC2/2009	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00435/AM10/	RLA File :04/24/040/00225/AM10/	Lic.No/Date:0410110977 21.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments:- 1. Taking Clue from SION C-1210, quantities of import items at SI No. 1, 2 & 3 may be allowed as applied for i.e. 974.65 Kgs , 30.3 Kgs & 5.05 Kgs respectively inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

96	Case No.: 7/45/81-ALC2/2009	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00437/AM10/	RLA File :03/95/040/00629/AM10/	Lic.No/Date:0310556555 22.01.2010	Defer Date:06.07.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.

97	Case No.: 23/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00492/AM10/	RLA File :04/24/040/00269/AM10/	Lic.No/Date:0410111023 25.01.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification information and to re-list the case on 06.07.2010 :- 1. Specific use of each item of import in manufacturing of export products. 2. Nomenclature of the item of Import in the application does not match with the details in Appendix 11 A-clarification. 3. Number of items in Appendix 11-A are more than the number in the import list-Clarification. 4. Information as per sl.No.5 and 11 of SDL for each export product separately.			

98	Case No.: 24/50/81-ALC2/2009	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00493/AM10/	RLA File :04/24/040/00270/AM10/	Lic.No/Date:0410111024 25.01.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification information from the firm and to re-list the case on 06.07.2010:- 1. Nomenclature of the item of Import in the application does not match with the details in Appendix 11 A-Clarification. 2. Number of items in Appendix 11-A are more than the number in the import list-Clarification. 3. Information as per Sl.No.4,5 and 11 of SDL.			

99	Case No.: 8/45/81-ALC2/2009	Party Name:DUCATI ENERGIA (INDIA) PVT.LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status: Approved
	HQ File :01/81/050/00438/AM10/	RLA File :31/24/040/00216/AM10/	Lic.No/Date:3110041683 27.01.2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per GN4.

R/A may take suitable consequential action accordingly.

100	Case No.: 13/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM10/	RLA File :05/23/040/00171/AM10/	Lic.No/Date:0510257259 01.02.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

101	Case No.: 15/45/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00445/AM10/	RLA File :31/24/040/00221/AM10/	Lic.No/Date:3110041756 01.02.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. On the recommendation of the representative of DIPPI present in the meeting, it was decided by the Committee to call for the following information/clarification information from the firm and to re-list the case on 06.07.2010 :- 1. Blank size for each export product supported by size of the export product. 2. Sheet lay out diagram indicating the wastage during blanking, export product-wise.			

102	Case No.: 26/50/81-ALC2/2009	Party Name:ASHLEY ALTEAMS INDIA PRIVATE LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00495/AM10/	RLA File :04/24/040/00283/AM10/	Lic.No/Date:0410111239 02.02.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee decided that a copy of application may again be forwarded to MIT since it is informed that copy of application is not received by them. The case stands deferred and to be re-listed on 06.07.2010.			

103	Case No.: 1/50/81-ALC2/2009	Party Name:AREVA T & D INDIA LIMITED	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00470/AM10/	RLA File :02/24/040/00036/AM10/	Lic.No/Date:0210138613 01.03.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.			

104	Case No.: 16/50/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00485/AM10/	RLA File :05/24/040/00401/AM10/	Lic.No/Date:0510259866 04.03.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.			

105	Case No.: 13/51/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00528/AM10/	RLA File :34/24/040/00217/AM10/	Lic.No/Date:3410026551 09.03.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 06.07.2010.			

106	Case No.: 18/51/81-ALC2/2009	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00533/AM10/	RLA File :35/24/040/00040/AM10/	Lic.No/Date:3510029388 09.03.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.			

107	Case No.: 15/51/81-ALC2/2009	Party Name:S.P.FABRICATORS PVT.LTD.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deferred and Re-indexed
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HQ File :01/81/050/00530/AM10/	RLA File :03/95/040/00815/AM10/	Lic.No/Date:0310563931 10.03.2010	Defer Date:06.07.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the application of the firm has been received from RA and to be forwarded to DIPP. The case stands deferred and to be re-listed on 06.07.2010.			

108	Case No.:16/51/81-ALC2/2009	Party Name:MIRC ELECTRONICS LIMITED.	Meet No/Date:6/81-ALC2/2010 11.05.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00531/AM10/	RLA File :03/95/040/00613/AM10/	Lic.No/Date:0310563999 10.03.2010	Defer Date:06.07.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.			

PART – C –DEFERRED

Sl. No. 08

Case No. C -26	M/s AIA Engineering Ltd., Ahmedabad
Meeting No 06/81	F. No. 01/81/162/694/AM10/DES-II
Dated: : 11-05-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 06.07.2010.

Sl. No. 09

Case No. C-27	M/S Carborundum Universal Ltd., Hosur
Meeting No. 06/81	F.No.01/81/162/975/AM10/DES-II
Dated: 11-05-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. Based on the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification information from the firm and to re-list the case on 06.07.2010 :-

1. Percentage of Silica in the ceramic coated/lined steel pipes.
2. Wastage percentage of micro silica in the manufacture of export product.
3. Production of ceramic coated/lined steel pipes with or without couplings with corresponding consumption of micro silica, for the last two years duly certified by the jurisdictional authorities.

Sl. No. 10

Case No. C-28	M/S Welspun Gujarat Stahl Rohren Ltd., received through EEPC India, Kolkata
Meeting No. 06/81	F.No.01/81/162/660/AM10/DES-II
Dated: 11-05-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DIPP & MOS. O/O DGFT may segregate the request of the firm for amendment in SION C-593. The case stands deferred and to be re-listed on 06.07.2010.

S.No. 11

Case No. C-17	M/S Addison & Co.Ltd.Chennai.
Meeting No.52/81	F.No.01/81/162/00372/AM10/DES-II
Dated 30-03-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that items relates to NC-I. Therefore decided to transfer to NC-I.

S.N0. 12

Case No. C -1	M/s Salzer Electronics,Coimbatore through EEPC,Kolkata
Meeting No. 52/81	F.No.01/81/162 /0034/AM10/DES-II
Dated: 30-03-2010	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the EEPC has failed to furnish the requisite data. Therefore, decided to reject the request of the firm.

R/A may take suitable consequential action accordingly.

S.NO. 13

Case No. C -3	M/s Bhukhanvala Tools Pvt. Ltd., Navsari M/s B. C .Instruments, Udyog Nagar through O/O The D.C(KFTZ),Gandhidham-Kutch
Meeting No. 52/81	F.No.01/81/162 /0033/AM10/DES-II
Dated:30-03-2010	.

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. Reply received and forwarded to DHI. The case stands deferred and to be re-listed on 06.07.2010.

S. No.15

Case No.C-24	M/s. Metal Closures Pvt. Ltd.
Meeting No.06/81	F.No.01/80/162/01152/AM10/DES-II
Dated 11-05-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. Based on the written comments of DIPP vide their U.O. No. 7/80/2010-TSW/23 dated 08.04.2010, the Norms Committee decided that the firm may be asked to forward their application through EEPC. The case stands deferred and to be re-listed on 06.07.2010.

PART –AR

Sl. No. 20

Case No. AR -83	M/s. Harpi Machinery Pvt. Ltd., Ludhiana
Meeting No. 06/81	F.No.01/80/81/50/774AM07DES-I//DES-II

Dated 11-05-2010	Advance Authorization No.3010045457 Dt. 02.01.2006
	RLA F. No. ADV-51/AM06/LIC/LDH

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the D/L issued to the firm and reply is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 06.07.2010.

Sl. No.21

Case No. AR -84	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 06/81	F.No.01/81/162/101/AM05/DES-II
Dated 11-05-2010	Advance Authorization No.0310259430 Dt. 19.03.2004
	RLA F. No.03/24/040/2627/AM04

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:-

For export products from Sl. No 1 to 12, 17 & 18 norms may be modified as under;

1. Import item at Sl. No. 1 may be allowed as 1.01 Kgs/Kg content in the export products.
2. Import items at Sl. Nos. 2, 6, 7, 8 & 9 may be allowed as 1.05 Kgs/Kg content in the export products.
3. Import items at Sl. Nos. 10, 11 & 12 may be allowed on net to net basis as applied for by the firm

R/A may take suitable consequential action accordingly.

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Sl. No. 22

Case No. AR -85	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 06/81	F.No.01/81/050/250/AM04/DES-II
Dated 11-05-2010	Advance Authorization No.0310204026 Dt. 27.05.2003
	RLA F. No.03/24/040/212/AM04

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:- Norms may be modified as under:

1. Import items for export products at Sl. Nos. 1, 3 & 4 may be allowed as per SION C-1392.
2. Import items for export product at Sl. No. 2 may be allowed as per SION C-1931.
3. Import items for export product at at Sl. No. 5 may be allowed as under:
 - a) Import item at Sl. No. 2 viz. LDPE Compound (Crosslinkable) may be allowed as 1.05 Kgs/Kg content in the export product.
 - b) Import item at Sl. No. 7 viz. Aluminium Rod/Ingot may be allowed as 1.01 Kgs/Kg content in the export product.
 - c) Import item at Sl. No. 9 viz. Aluminium Alloy Wire/Rod/Ingot may be allowed as 1.01 Kgs/Kg content in the export product.

R/A may take suitable consequential action accordingly.

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Sl. No. 23

Case No. AR -86	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 06/81	F.No.01/81/050/587/AM06/DES-II
Dated 11-05-2010	Advance Authorization No.0310350925 Dt. 10.10.2005
	RLA F. No.03/24/040/838/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:-

1. Import item at Sl. No. 8 viz. Water Swellable Tape may be allowed as 1.01 Sq. mtr/ Sq. mtr. content in the export products.

R/A may take suitable consequential action accordingly.

Sl. No. 24

Case No. AR -87	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 06/81	F.No.01/81/050/839/AM06/DES-II
Dated 11-05-2010	Advance Authorization No.0310363215 Dt. 13.01.2006
	RLA F. No.03/95/040/1189/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:-

1. Import item at Sl. No. 3 viz. COGIGUM-AFR may be allowed as 1.05 Kgs/Kg content in the export products.

R/A may take suitable consequential action accordingly.

Sl. No. 25

Case No. AR -88	M/s. FCI-OEN Connectors Ltd., Cochin
Meeting No. 06/81	F.No.01/80/81/162/367/AM10/DES-I/DES-II
Dated 11-05-2010	Advance Authorization No.1010027228, No1010027229 Dt. 24.08.2007, & No.1010025443 and 1010024560
	RLA F. No. 10/81/040/0010/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 06.07.2010.

Sl. No. 26

Case No. AR -89	M/s. FCI-OEN Connectors Ltd., Cochin
Meeting No. 06/81	F.No.01/80/81/162/615/AM07/DES-I/DES-II
Dated 11-05-2010	Advance Autho. No. 1010027228, No1010027229 No.1010025443 & No.1010024560 Dt. 24.08.2007,
	RLA F. No. 10/81/040/0010/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of MIT. The case stands deferred and to be re-listed on 06.07.2010.

Sl. No. 27

Case No. AR -90	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 06/81	F.No.01/81/050/775/AM03/DES-II
Dated 11-05-2010	Advance Authorization No.0310175471 Dt. 31.12..2002
	RLA F. No.03/24/040/1627/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:-

For export product at Sl. No.2 norms may be fixed as under:

1. Description of export product at Sl. No. 2 may be modified as "Str. Cu XLPE Insulated Copper Tape Screen PVC Inner and Outer Sheathed Un-armoured H.T. Cable"
2. Net weight of export product at Sl. No. 2 may be specified as 39.047 MT.
3. Import items for export product at Sl. No. 2 may be allowed as per SION C-1931.

R/A may take suitable consequential action accordingly.

Sl. No. 28

Case No. AR -91	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 06/81	F.No.01/81/050/233/AM03/DES-II
Dated 11-05-2010	Advance Authorization No.0310143085 Dt. 20.06.2002
	RLA F. No.03/24/040/172/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:-

1. Net weight of export products at Sl. Nos. 1 & 2 may be specified as 7.781 MT and 13.646 MT respectively.
2. Import items at Sl.Nos. 1, 2, 3 & 4 may be allowed as per SION C-1382.

R/A may take suitable consequential action accordingly.

Sl. No. 29

Case No. AR -92	M/s. Polycab Wires Pvt. Ltd., Mumbai
Meeting No. 06/81	F.No.01/81/050/242/AM05/DES-II
Dated 11-05-2010	Advance Authorization No.0310275212 Dt. 17.06.2004
	RLA F. No.03/24/040/065/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP comments with some modification:-

1. Import items from Sl. No. 3 to 9 may be allowed as 1.05 Kgs/Kg content in the export product

R/A may take suitable consequential action accordingly.

S.No. 30

Case No.AR -7	M/s Crompton Greaves Ltd., Mumbai
Meeting No.52/81	Pt.F.No.01/80/162 /1101/AM08/DES-I/DES-II
Dated: 30-03-2010	Advance Licence No 0310444382 dt. 26-09-2007
	RLA F.No. 03/94/040/634/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 06.07.2010.

S.No.31

Case No. AR-45	M/S MID India Power & Steel Ltd.
Meeting No.06/81	F.No.01/81/162/00400/AM109/DES-II
Dated 11-05-2010	Advance License No.1110013812 dt.3-8-2006 & 1110013148 dt.6-4-2008
	RLA F. No. 11/22/40/0063/AM07 & 11/80/160/00211/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 06.07.2010.

S. No. 32

Case No. AR -7	M/s Penwalt Ltd., Mumbai
Meeting No. 06/81	Pt.F.No.01/81/162 /432/AM07/DES-II
Dated: 11-05-2010	Advance Licence No 0310389620 dt. 14-07-2006
	RLA F. No. 03/95/040/220/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. NC decided to call for the following information/clarification information from the RA as well as the firm and to re-list the case on 06.07.2010:-

1. List of items of import and export as per licence alongwith copy of licence.
2. Copy of original licence application.

S. No. 33

Case No. AR -70	M/s.P M E Transformers (India) Ltd., Noida
Meeting No.52/81	F.No.01/81/50/090/AM09/DES-II
Dated 30-03-2010	Advance License No 0510216261 dt.12-002-2008
	RLA F.No.05/24//040/0850/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 06.07.2010.

S. No. 34

Case No.AR -76	M/s. Indiana Gratings Pvt.Ltd.Mumbai
Meeting No. 06/81	F.No.01/80/162/AM10/DES-I /DES-II

Dated 11-05-2010	Advance License No 0310177747 dt.10.01.2003
	RLA F.No. 03/24/41/00102/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: -

1. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format.

S. No. 35

Case No.AR -77	M/s. KDDL Ltd.
Meeting No. 06/81	F.No.01/81/50/0025/AM10/DES-II
Dated 11-05-2010	Advance License No 0710064481 dt.04-05-2009
	RLA F.No.07/24/40/0024/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 06.07.2010: -

1. Sale price of scrap generated during manufacturing alongwith documentary evidence, like Central Excise certified invoices.

S. No.36

Case No.AR -78	M/s. Amod Sdtamping P.Ltd.
Meeting No. 06/81	F.No.01/80/50/001118/AM08/DES-I/DES-II
Dated 11-05-2010	Advance License No 3410020756 dt.01-02-2008
	RLA F.No.34/24/40/00191/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. NC decided that comments of MOS may referred to RA for further action accordingly.

R/A may take suitable consequential action accordingly.

S. No.37

Case No.AR -62	M/s. Starlite Industries (I) Ltd.Tuticorin
Meeting No.45/81	F.No.01/81/50/331/AM07/DES-II
Dated 09-02-2010	Advance License No 0310392436 dt.01-08-2006
	RLA F.No. 03/95/040/0423/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. NC decided that a copy of the application of the firm may be referred to M/o Mines for comments. The case stands deferred and to be re-listed on 06.07.2010.

S. No.38

Case No.AR -63	M/s. Starlite Industries (I) Ltd.Tuticorin
Meeting No.45/81	F.No.01/81/50/531/AM07/DES-II
Dated 09-02-2010	Advance License No 0310403064 dt.09-10-2006
	RLA F.No. 03/95/040/0778/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. NC decided that a copy of the application of the firm may be referred to M/o Mines for comments. The case stands deferred and to be re-listed on 06.07.2010.

S. No.39

Case No.AR -64	M/s. Starlite Industries (I) Ltd.Tuticorin
Meeting No.45/81	F.No.01/81/50/730/AM07/DES-II
Dated 09-02-2010	Advance License No 0310412682 dt.19-12-2006
	RLA F.No. 03/95/040/1105/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. NC decided that a copy of the application of the firm may be referred to M/o Mines for comments. The case stands deferred and to be re-listed on 06.07.2010.

S. No.40

Case No.AR -65	M/s. Starlite Industries (I) Ltd.Tuticorin
Meeting No.45/81	F.No.01/81/50/728/AM07/DES-II
Dated 09-02-2010	Advance License No 0310392437 dt.18-12-2006
	RLA F.No. 03/95/040/1104/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. NC decided that a copy of the application of the firm may be referred to M/o Mines for comments. The case stands deferred and to be re-listed on 06.07.2010.

S. No.41

Case No.AR -66	M/s. Starlite Industries (I) Ltd.Tuticorin
Meeting No.45/81	F.No.01/81/50/238/AM07/DES-II
Dated 09-02-2010	Advance License No 0310387683 dt.30-06-2006
	RLA F.No. 03/95/040/0323/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. NC decided that a copy of the application of the firm may be referred to M/o Mines for comments. The case stands deferred and to be re-listed on 06.07.2010.

S. No.42

Case No.AR -67	M/s. Starlite Industries (I) Ltd.Tuticorin
Meeting No.45/81	F.No.01/81/50/333/AM07/DES-II
Dated 09-02-2010	Advance License No 0310392529 dt.02-08-2006
	RLA F.No. 03/95/040/0466/AM07

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. NC decided that a copy of the application of the firm may be referred to M/o Mines for comments. The case stands deferred and to be re-listed on 06.07.2010.

S.No. 43

Case No. AR-48	M/s Laxmi Electronics Mould & Precision Engineering Ltd., Bangalore
Meeting No.06/81	F.No.01/81/050/00633/AM04/DES-II
Dated 11.05.2010	Advance License No. 0710032408 dt.09.09.2004
	RLA F.No.07/24/040/05323/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DHI comments vide their U.O.No. 3(9)/20101/TSW(B)/190 dated 21.04.2010 (copy enclosed) with some modification.

1. Net weight of 225 kg., 225 kg, 770 kg. and 850 kg. may be incorporated in the licence against export product No. 1, 2, 3 & 4 respectively in addition to quantity in numbers.
2. Quantity of import item No. 1 may be allowed as 700 kg including 5% wastage.
3. Quantity of import item No. 2 to 5 are components and may be allowed on net to net basis as per GN-4.

R/A may take suitable consequential action accordingly.

SUPPLEMENTARY AGENDA

S.No.44

Case No. AR-51	M/S Crompton Greaves Ltd., Mumbai
Meeting No.02/81	F.No.01/80/050/1209/AM06/DES-I/DES-II
Dated 11-05-2010	Advance License No.0310359961 dt.16.12.2005
	RLA F.No.03/94/40/960/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O.No. 3(9)/2010/TSW(B)/228 dated 07.05.2010 (copy enclosed) with some modification.

1. Net weight of each export product as 112941 kg may be incorporated in the licence.
2. Quantity of import item No.1 may be allowed as 31320 kg. including 7% wastage.
3. Quantity of import item No.2 may be allowed as 11527 kg. including 1% wastage.
4. Quantity of import item No. 3 may be allowed as 2005 kg. including 5% wastage.
5. Quantity of import item No. 4 may be allowed as 36360 kg. including 10% wastage.
6. Quantity of import item No.5 & 6 may be allowed as per condition of GN4.

R/A may take suitable consequential action accordingly.

S.No.45

Case No. AR-49	M/S Crompton Greaves Ltd., Mumbai
Meeting No.02/81	F.No.01/86/050/233/AM05/DES-VII/DES-II
Dated 13-04-2010	Advance License No.0310213162 dt.09.07.2003
	RLA F.No.03/24/42/267/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O.No. 3(9)/2010/TSW(B)/227 dated 07.05.2010 (copy enclosed) with some modification.

Export Product No. 1

1. Net weight of each export product as 127453 kg may be incorporated in the licence.
2. Quantity of import item No.1 may be allowed as 40950 kg. including 7% wastage.
3. Quantity of import item No. 2 may be allowed as 12335 kg. including 1% wastage.
4. Quantity of import item No. 3 may be allowed as 1550 kg. including 5% wastage.
5. Quantity of import item No. 4 may be allowed as 37655 kg. including 10% wastage
6. Quantity of import item No.5 may be allowed as per condition of GN4.

Export Product No. 2

1. Net weight of each export product as 45648 kg may be incorporated in the licence.
2. Quantity of import item No.6 may be allowed @ 14,750kg. each including 7% wastage.
3. Quantity of import item No. 7 may be allowed @ 5465 kg. each including 1% wastage.
4. Quantity of import item No. 8 may be allowed @ 430kg. each including 5% wastage.
5. Quantity of import item No. 9 may be allowed @ 10,550 kg. each including 10% wastage.
6. Quantity of import item No.10 may be allowed as per condition of GN4.

R/A may take suitable consequential action accordingly.

S.No.46

Case No. AR-52	M/S Crompton Greaves Ltd., Mumbai
Meeting No.02/81	F.No.01/80/050/1499/AM06/DES-I/DES-II
Dated 13-04-2010	Advance License No.0310367373 dt. 17.02.2006
	RLA F.No.03/94/40/1267/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O.No. 3(9)/2010/TSW(B)/229 dated 07.05.2010 (copy enclosed) with some modification.

1. Net weight of each export product as 7852 kg. each may be incorporated in the licence.
2. Quantity of import item No.1 may be allowed @ 1890 kg. including 7% wastage.
3. Quantity of import item No.2 may be allowed @ 362 kg. including 1% wastage.
4. Quantity of import item No. 3 may be allowed @ 105 kg. including 5% wastage.
5. Quantity of import item No. 4 may be allowed @ 1755 kg. including 10% wastage.
6. Quantity of import item No.5 to 8 may be allowed as per condition of GN4.

R/A may take suitable consequential action accordingly.

S.No.47

Case No. AR-53	M/S Crompton Greaves Ltd., Mumbai
Meeting No.46/81	F.No.01/80/162/1164/AM06/DES-I/DES-II

Dated 16-02-2010	Advance License No.0310366784 dt. 17.02.2006
	RIA F.No.03/94/40/1237/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 06/81 held on 11.05.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O.No. 3(9)/2010/TSW(B)/230 dated 07.05.2010 (copy enclosed) with some modification.

1. Net weight of each export product may be indicated as 55337 kg in addition to the quantity in numbers.
2. Quantity of import item No.1 may be reduced to 15,200 kg. including 7% wastage.
3. Quantity of import item No.2 may be reduced to 1670 kg. including 1% wastage.
4. Quantity of import item No. 3 may be reduced to 895 kg. including 5% wastage.
5. Quantity of import item No. 4 may be allowed as 16,735 kg. including 10% wastage.
6. Quantity of import item No.5 & 6 may be allowed as per condition of GN4.
7. Import item No. 7 may be deleted as it is not part of the export product.

R/A may take suitable consequential action accordingly.
